

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 294/GT/2020**

Subject : Petition for revision of tariff of Kahalgaon Super Thermal Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

**Petition No. 440/GT/2020**

Subject : Petition for approval of tariff of Kahalgaon Super Thermal Power Station for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC

Respondents : BSPHCL and 14 others

Date of Hearing : **6.1.2023**

Coram : Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh K. Srivastava, Advocate, NTPC  
Shri Jayant Bajaj, Advocate, NTPC  
Shri Vijendra, NTPC  
Shri Mansoor Ali Shoket, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Buddy Ranganathan, Advocate, BSES Discoms  
Ms. Megha Bajpeyi, BRPL  
Shri R.K. Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri Durga M Sahoo, GRIDCO  
Shri Mahfooz Alam, GRIDCO  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri B. Rajeswari, TANGEDCO  
Ms. R. Ramalakshmi, TANGEDCO  
Ms. R. Alamelu, TANGEDCO  
Shri Nishant Kumar, Advocate, BSPHCL

**Record of Proceedings**

The petitions, which was part heard, were called out for virtual hearing.

2. During the hearing, the learned counsel for the Respondent, GRIDCO circulated note of arguments and made detailed oral submissions, in these matters.



3. The learned counsel for the Respondent TANGEDCO adopted the submissions of the Respondent GRIDCO. He, however, circulated short note of arguments and made oral submissions in the matter.
4. The learned counsel for the Respondent TPDDL adopted the submissions of the Respondents GRIDCO. He, however prayed, for grant of time to file written submissions in the matter.
5. The learned counsel for the Respondents BRPL and BYPL submitted that the replies filed in the matter may be considered at the time of determination of tariff in these petitions.
6. In response, the learned counsel for the Petitioner made detailed rejoinder submission, in the matters. At the request of the learned counsel for the parties, the Commission permitted the Petitioner and the Respondents to upload their note of arguments circulated during the hearing, after serving copies to the other.
6. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **13.2.2023**:

**In Petition No. 294/GT/2020**

- i. The auditor certified detailed summary, matching with claimed amount of the enhanced land compensation paid for out of court settlements during the period 2014-19;*
- ii. Supporting documents (advisory/direction from government agencies / authorities) to substantiate claims made under Regulation 14(3)(iii) of 2014 Tariff Regulations.*
- iii. sub regulation under which various add-cap claimed and the same shall be consistent with summary sheet and the year wise claim (Form 9A).*
- iv. the detailed reasons and justification for the claims such as 132 kV cable laying works, turbine vibration monitoring system, upgradation of relay control system of makeup water, DDCMIS renovation and modernization, steam and water analysis system, replacement of MoCB with SF6 etc, over and above the compensation allowance provided to the generating station.*
- v. There is inconsistency in the information furnished in various claims made under Regulation 14(3)(iii) of the 2014 Tariff Regulations. Therefore, the Petitioner shall submit, the details of ash dyke lagoons pertaining to subject generating station i.e. Kahalgaon Stage I and also that of Kahalgaon stage II, along with the submission of Form 5 B. Further, the details of investment anticipated under original scope and actual investment done on ash dyke pertaining to the generating station and capitalized thereof shall be furnished by the Petitioner.*
- vi. Regarding the claim towards wagon tippler, submit the details of scope of works, total amount allowed by the Commission, amount capitalized and liabilities created as on as on 31.03.2014 along with supporting documents to substantiate its claim;*
- vii. As regards the information furnished on the coal received from domestic sources, imported, Equilibrium Moisture (EM), Total Moisture (TM), the Petitioner shall submit EM and TM for domestic coal received as well as imported coal.*



viii. Details of the penalty/adjustment for GCV of coal billed w.r.t GCV contracted with the bills for the month of Jan 2014 to March 2014.

**In Petition No. 440/GT/2020**

(i) As regards the claim made w.r.t. 400 kV / 132 KV switchyard extension package, the detailed information including the original estimated cost, the total expenditure incurred, the percentage of works completed by M/s EMCO, the payments made thereof, the penalty recovered, the details of the balance works assigned to other contractor and the payments made thereof;

(ii) As regards the claim towards ash dyke and ash handling works, the reasons for such claim over and above the claim allowed for ash transportation charges in Petition No. 205/MP/2021;

(iii) Details of expenses incurred or utilized from the special allowance in terms of Regulation 28(3) of 2019 Tariff Regulations;

(iv) Details of capital spares consumed as on 31.3.2022;

(v) Details of Penalty/adjustment done for GCV of coal billed w.r.t GCV contracted with the bills for the month of October, 2018 to December, 2018;

(vi) Details of Form 15 along with report of CIMFR for each year till 31.12.2022, in terms of Regulation 40(2) of the 2019 Tariff Regulations.

7. The Respondents shall file their replies/written submissions, by **6.3.2023**, after serving copy to the Petitioner, who may, file its rejoinder/response, if any, on or before **27.3.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

8. Subject to the above, orders in these petitions was reserved.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

